

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

12.

CP/744(MB)2018

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.02.2024**

NAME OF THE PARTIES:

Byram A Shroff & Vivek Shah

Vs.

S S Endothermics Pvt Ltd

SECTION: 241(1) OF THE COMPANIES ACT, 2013.

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**ORDER**

1. Mr. Nihar Chitre i/b Dhanuka & Partners, Ld. Counsel for the Petitioner present through VC. None present for the Respondent.
2. At the time of hearing, Ld. Counsel for the Petitioner submits that the Respondent Company viz. S S Endothermics Pvt. Ltd. is struck off by the RoC. This Bench is of the view that once the company is struck off, at this stage this Bench cannot pass any orders against the struck off Company. Hence, this petition is devoid of merits. In view of the above observations, CP/744(MB)2018 is **disposed of**.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)